

03. 08.12.2020

This matter is taken up through Video conferencing because of COVID-19 pandemic.

Heard Mr. D.D.U. Mishra, learned counsel for the petitioner and Mr. A.K. Nanda, learned Additional Government Advocate.

It is brought to our notice that in the meantime the victim girl has been rescued. However, it is submitted by Mr. Mishra that opposite party no.4 has been harassing the petitioner's daughter by circulating objectionable videos in the social media. For that reason, she has already filed an FIR before the I.I.C., Jagatpur Police Station, Cuttack in the evening of 7th December, 2020. But, her grievance is that as yet the same has not been registered by the I.I.C., Jagatpur Police Station i.e. opposite party no.4.

The menace of circulating objectionable videos in the social media has become a problem for the young people, especially young girls and it is the duty of the State Government to see that such kind of misuse of the social media should not be permitted. Moreover, whenever any complaint is made and if a prima facie cognizable case is made out, the police should register the FIR as early as possible and should investigate into the allegations without any delay.

In that view of the matter, we direct the I.I.C., Jagatput Police Station to examine the FIR submitted by the petitioner or any of her relation or agent. If a cognizable case is made out, he should register a case if not already registered and take up investigation thereof and take appropriate steps including raiding the houses of the accused if required. We hope and trust that the I.I.C.,

Jagatpur Police Station, Cuttack shall act promptly in this case and report compliance to the Court.

List this matter on 15.12.2020.

As restrictions due to COVID-19 are continuing, learned counsel for both the parties may utilize the soft copy of this order available in the High Court's website or print out thereof at par with certified copies in the manner prescribed, vide Court's Notice No.4587, dated 25.03.2020.

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S. K. Mishra, J.

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Savitri Ratho, J.